

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.15/(MAH)/2016  
MA No.128/2017 &  
194/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

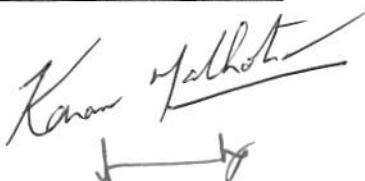
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2017

NAME OF THE PARTIES: Stride Infracon Pvt. Ltd.

V/s.

Shelterex Housing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Karan Malhotra,	Adv. for Petitioners.	
2.	Mr. Arnav Mohanty ,	Advocate for Respondent Nos. 1 and 4	

ORDER

**MA 194/2017 IN CP 15/397-398/NCLT/MUM/MH/2016.**

- Learned Representatives heard. The Applicant is seeking permission to amend the Petition CP 15/2016. No serious objection has been raised from the other side. The amendment of the nature as is reproduced below is allowed.

*Mes*

(Contd...2.)

-2-

*"I. The name of the Respondent No.1 Company be changed to 'MMN Housing Private Limited' in the cause title and the same be changed, as and where it appears in the contents of the Petition.*

*II. Following be added as Respondent No. 8 and Respondent No. 9 in the cause title:*

<b>8</b>	<b>MR. SUKHVINDER SINGH HANS</b> <i>An Indian inhabitant residing at D-3, Kamalkunj Housing Society, Shivaji Nagar, Link Road, Asalfa, Ghatkopar Mumbai Maharashtra India 400084.</i>
<b>9</b>	<b>MR. SURESH KASHIRAM BHOWAD</b> <i>An Indian inhabitant residing at Devrai Wadi, 392, Devrai Wadi Gram, Lanja, Agargaonj, Lanja, Ratnagiri Maharashtra India 416701.</i>

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2. Corresponding paragraphs of the main Petition shall be carried out as per law. Copy of the amended Petition to be served on the other side.
3. Liberty is granted to the Respondent to file reply if deemed fit after receiving the amended Petition.
4. Having received reply of the Respondent No.1 and 4, the Petitioner is also seeking liberty to file rejoinder. Granted. Directed to file within two weeks time.
5. During this interregnum period the direction of 24<sup>th</sup> April 2017 shall remain in operation. Adjourned to **24<sup>th</sup> July 2017**.
6. A reminder letter to ROC for report.

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)

Date : **20.06.2017**